CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001 Ph: 23753942, Fax-23753923

Petition No. 483/TT/2019

Date: 18.2.2020

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Sr. General Manager (Commercial), Power Grid Corporation of India Ltd., Saudamini, Plot No. 2, Sector-29, Gurgaon-122001

Subject:

Truing up transmission tariff for 2014-19 tariff block and determination of tarifffor 2019-24 period for assets(i) 160 MVA, 220/132kV, 3-Phase Auto Transformer at Kopili, (ii) 132 kV S/C Kopili-Khandong Transmission Line along with associated bays, (iii) 100MVA, 220/132 kV, 3-Phase Auto Transformer and associated bays at Dimapur Sub- Station and (iv) LILO of 132 kV Dimapur-Kohima Transmission Line in North Eastern Region

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.2.2020:-

- 1. In response to the ROP dated 12.9.2019 for Petition No 244/TT/2019 (reference), Auditor Certificate was submitted with details such as Tariff Income, Non Tariff Income, Tax Liability, Interest u/s 234 of IT Act, 1961 and Effective Tax Rate. In respect of Interest u/s 234 of IT Act, 1961, submit breakup of the Interest categorized under delay in deposit, deferment in deposit, short deposit or default in deposit, certified by Auditor.
- 2.Submit the following additional information w.r.t. true-up of 2014-19 period and determination of transmission tariff of 2019-24 period:

2014-19 period

- a) As per petition, the petitioner has considered combined COD for computation of transmission tariff in place of effective COD. Submit clarification on this aspect. Submit the detailed working for computation of effective COD.
- b) Submit the linked excel format of transmission tariff in line with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 with all formats.

- c) Submit the working of depreciation considered for IT equipment & software. Also clarify the useful life considered by the petitioner for the same.
- d) Undertaking on affidavit that actual equity infused for the additional capitalisation during 2014-19 period is not less than 30% for the given transmission asset(s).

2019-24 period

- e) Submit the linked excel format of transmission tariff as per Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019.
- f) Submit detailed working of depreciation considered along with Gross Block, Net Block, Accumulated Depreciation for all Assets for each year starting from DOCO till 31.3.2024.
- 3. Confirm whether all the assets covered in the subject transmission system have achieved COD and are included in the instant petition.
- 4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Kamal Kishor) Asstt.Chief (Legal)